



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu

Notification

Jammu, the 10<sup>th</sup>, January, 2019

SRO 20 .-Whereas, on 17.06.2016, at about 0130 hours on specific information SSP Sopore and Dy.SP (Ops) Sopore/Rafiabad alongwith their escort and troops of PC Sopore/Rafiabad, Army 22 RR, 92<sup>nd</sup>/179<sup>th</sup> Bn's of CRPF and PC Srinagar reported in Police Station Bomai, that some militants of HM outfit armed with illegal weapons have taken shelter in the residential house of one Abdul Gani Lone S/o Mohammad Ramzan Lone R/o Chan Mohalla Bomai, who are waiting for opportunity to cause damage to life and property of general public and security forces; and

2. Whereas, on this connection, case FIR No. 62/2016 U/S 7/25 A Act was registered in Police Station, Bomai and investigation taken up; and

3. Whereas, during the course of investigation, SSP Sopore alongwith SDPO Sopore and other nafri boarded in government vehicles proceeded towards Chan Mohalla Bomai. Accordingly, search operation was launched by Police Sopore with the assistance of 22 RR, 92 Bn. CRPF and SOG Srinagar. During the cordon process the locals of adjacent houses were evacuated to safer areas and the militants hiding in their house were challenged/warned to surrender themselves before the Police/security forces, but they did not give any positive response and fired upon the searching party indiscriminately. In retaliation two militants of HM were killed, who were identified as Altaf Ahmad Mir S/o Abdul Rashid Mir R/o Brath Kalan Sopore and Imtiyaz Ahmad Lone S/o Abdul Khaliq Lone R/o Wussan Pattan and a huge Arms and Ammunition were recovered from the possession of slain militants; and

4. Whereas, during the course of investigation, the dead bodies of both the militants were taken into possession and after conducting all legal medico formalities and departmental procedural formalities, the dead bodies of the slain militants were handed over to their legal heirs against proper receipt for their last rites. During the course of investigation, I/O Visited the scene of occurrence, prepared site plan and recorded the statement of witnesses under the provisions of Criminal Procedure Code Samvat 1989, and photographed the scene of occurrence; and

5. Whereas; during further investigation it has been established that one Abdul Wadood Lone @ Bilal S/o Abdul Gani Lone R/o Najar Mohalla Bomai with a proper plan has harboured the two aforesaid slain militants alongwith their arms ammunition in his residential house for commission of terrorist activities. Both the terrorists have been eliminated in the said encounter; and

6. Whereas, on the basis of investigation conducted and evidence collected, prima facie a case U/S 13,19 UAPA have been established against the Accused Abdul Wadood Lone., the accused Abdul Wadood Lone was arrested in the case u/s 13,19 UAPA act on 29.06.2016 and was later released on bail;and

7. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused person for the commission of offences punishable under section 13 & 19 of the Unlawful Activities (Prevention) Act, 1967; and

8. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provision of law; and

9. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Abdul Wadood Lone @ Bilal S/o Abdul Gani Lone R/o Najar Mohalla Bomai for the commission of offences punishable under section 19 of the Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 62/2016 U/S 13 & 19 ULPA Act, of Police Station Bomai.

By order of the Government of Jammu and Kashmir.

Sd/-

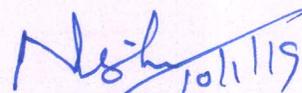
Principal Secretary to the Government  
Home Department

Dated:- 10.01.2019

No.Home/Pros/64/2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/San-18/S/2017/65023-26 dated 27/09/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government  
Home Department